

Central Administrative Tribunal  
Calcutta Bench

OA No.1091 of 97

Present : Hon'ble D. Purkayastha, Judicial Member

D. Mishra

Vs.

Union of India & Ors.

For the Applicant : Mr. T. Sarkar, Id. Advocate

For the Respondents: Mr. N.P. Singh, Id. Advocate

*sw* Mrs. J. Bhattacharya, Advocate

Heard on : 8-6-98

Date of Judgement : 8-6-98

ORDER

When the case was taken up for admission, Id. Advocate Mr. N.P. Singh, appearing on behalf of the State of Manipur, submits that the instant application has become infructuous since the respondent State of Manipur has cancelled the impugned order, under challenge, by order dated 16.1.98 and he has produced the letter for my perusal. Mr. T. Sarkar, Id. Advocate appears on behalf of the applicant. He has no objection to pass appropriate order.

2. In view of the aforesaid circumstances, I find that the application has become infructuous for the reasons stated above and accordingly the application is disposed of awarding no costs.

*8-6-98*  
( D. Purkayastha )  
Member(J)